

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 243/1998

New Delhi this the 29th day of January, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Vidyanand Sharma S/O
Udai Narain Sharma,
R/O F-8, Lado Sarai,
House of Late Shri Jug Lal, ... Applicant
New Delhi-110030.

(Applicant in person)

-Versus-

1. Union of India through
the Secretary, Ministry of
Law & Justice, Shastri Bhawan,
New Delhi.
2. Chairman, Central Vigilance
Commission, Bikaner House,
New Delhi.
3. Govt. of Delhi through
Secretary (Medical),
5, Shamnath Marg,
Delhi-110054.
4. Dr. Bharat Singh, Dr. R. N. Baishya
Medical Superintendent, (Inquiry Officer),
L.N.J.P. Hospital, Medical Suptd., Deen Dayal
Upadhyay Hospital, Delhi.
New Delhi.
5. Dr. R. N. Baishya
Medical Superintendent, (Inquiry Officer),
L.N.J.P. Hospital, Medical Suptd., Deen Dayal
Upadhyay Hospital, Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

The applicant states that against the order
of dismissal dated 13.1.1998 he has preferred an
appeal but without awaiting the result of his
appeal, he has filed the present application. We
are, therefore, of the view that at this stage, this
application cannot be entertained. Accordingly, we

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dismiss this application with liberty to file fresh application after his departmental appeal is decided by the appellate authority.

K
(K. M. Agarwal)
Chairman

Rakhaon
(R. K. Aheoja)
Member (A)

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/as/